

UP State Legal Services Authority

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Advertisement

UP State Legal Services Authority invites application from eligible Indian Nationals for selection/appointment on the post of Chairpersons, Permanent Lok Adalats (PUS) established under Section 22B, Legal Services Authorities Act, 1987 in the following districts for a period of 02 years as per the following terms & conditions.

1. Moradabad	11. Jhansi	21. Basti *	31. Unnao	41. Sitapur
2. Raebareli	12. Aligarh	22. Banda	32. Chandauli	42. Bijnore
3. Bareilly	13. Gonda	23. Mainpuri	33. Rampur	43. Balrampur
4. Allahabad	14. Azamgarh	24. Mathura	34. Barabanki	44. Kannauj
5. Meerut	15. Mirzapur	25. Muzaffarnagar	35. Hardoi	45. Balia
6. Kanpur Dehat	16. Chitrakoot	26. Pilibhit	36. Deoria	
7. Kanpur Nagar	17. Varanasi	27. Pratapgarh	37. Etah	
8. Agra	18. Faizabad	28. Kushi Nagar at Padrauna	38. Etawah	
9. Gorakhpur	19. Shajahanpur	29. Bahraich	39. Badaun	
10. Ghaziabad	20. Bulandshar	30. Sultanpur	40. Lalitpur	

Terms & Conditions:

The terms and conditions of service shall be governed as per provisions of G.O. No. 827/सात-न्याय-7-2014-47/2002 dated 18.11.2014 and the eligibility criteria under Section 22B (2) (a) of the Legal Services Authorities Act, 1987, as follows:-

1. A person who is, or has been, a district judge or additional district judge shall be entitled to be a Chairman of the Permanent Lok Adalat.
2. The initial appointment for Chairpersons shall be for 2 years only, which shall be extendable at the discretion of the Executive Chairman of the State Authority for a further maximum period of 3 years. Thus the total period of office shall not exceed 5 years or the attainment of the age of 65, whichever is earlier and they shall not be eligible for re-appointment.
3. The selection may be made on the basis of general reputation. The applicants in consideration zone shall be called for interview by the Committee.
4. If the officer so selected refuses to join on the place offered by State Authority, his case may be dropped at that stage.
5. The applicants already applied for appointment on the post of Chairman, PLA (PUS) shall also apply on the prescribed proforma. 

